

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:1427
ANSWERED ON:04.03.2015
PROJECTS UNDER MPLAD SCHEME
Joshi Shri Chandra Prakash

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the year-wise and State-wise details of works/projects recommended, sanctioned and completed including the actual and financial performance with regard to the funds released and utilized under the Member of Parliament Local Area Development (MPLAD) scheme during each of the last three years and the current year, State-wise including the State of Rajasthan;
- (b) whether several projects/schemes are lying incomplete and pending also;
- (c) if so, the reasons for delay in the completion of these projects/schemes, scheme and State-wise;
- (d) whether the Government has issued any guidelines with regard to implementation of these incomplete projects under MPLAD scheme; and
- (e) if so, the details thereof and the steps taken to ensure strict compliance of the said guidelines?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION,
MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE FOR MINISTRY OF OVERSEAS
INDIAN AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]

(a): The works are recommended by the honourable MPs and are sanctioned as well as executed through District Authorities concerned. The specific data is maintained at the District level and only broad parameters are maintained by this Ministry. The data for years 2011-12, 2012-13 and 2013-14 as also 2014-15 is given at Annexure.

(b) to (e): Under the MPLADS, release of funds and incurring of expenditure take place continuously. Funds are released MP-wise, on meeting the eligibility criteria specified in the Guidelines on MPLADS. Funds are non-lapsable, both at the end of the Union Government and at the end of the District Authorities. Unspent balances are utilized in the subsequent year (s).

Problems of execution and delay, etc. in implementation of the works are addressed at the district level, data on which is not maintained at the central level in the Ministry.

Para 3.12 of the Guidelines on MPLADS stipulates that all recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding rejection, if any, within 45 days from the date of the receipt of recommendation, with reasons therefor.

Para 3.13 of the Guidelines stipulates that the sanction order should stipulate a time-limit for completion of the work by the Implementation Agency. The time-limit for completion of the work should generally not exceed one year. In exceptional cases, where the implementation time exceeds one year, specific reasons for the same should be incorporated in the sanction order. The sanction order should also include a clause for suitable action against the Implementation Agency in the event of their failure to complete the work within the stipulated time as per the State Government procedure.

Government through the Ministry of Statistics & Programme Implementation continuously emphasizes on timely completion of works. In cases where references regarding delay, etc. in the implementation of the works come to notice, the State Government/District Authority are requested to take the appropriate action.